

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

CCP 121/93 in 0A-1037/88 Date of decision: 17.8,93

D.S. Ahluwalia

. Petitioner.

Versus

Shri K.A. Nambiar, Secretary, Ministry of Defence, New Delhi & Anr.

.. Respondent.

CORAM:

THE HON'BLE MR. JUSTICE: V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Patitioner.

Shri S.S. Duggal, Counsel.

For the Respondent.

Major Harbeer Singh.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The contention of the petitioner is that the calculations regarding arrears made are not correct and that the petitioner is entitled to higher sums than paid to him. Major Harbeer Singh appeared for the respondents and submitted that if the petitioner gives his own memo of calculations, the same will be placed to the concerned authority to check and correct the same and the balance, if any, shall be paid to the petitioner This is a fair stand. If the petitioner files a detailed memo of calculations within 2 weeks from this date, the same shall be examined and the amount due to the petitioner shall be paid immediately.

- With these directions, this CCP is disposed of.
- 3. Let a copy of this order be furnished to the learned counsel for the petitioner.

(S.F. ADIGE)
MEMBER(A)

(V.S. MALIMATH) CHAÎRMAN

SRD 170893